

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
SPECIAL BENCH
COURT - 2

ITEM No 401 Comp.App. 33 of 2021

In

ITEM No. 402 CP(CAA) 39 of 2021

In

CA(CAA) 80 of 2020

Proceedings under Section 230-232 Co.Act, 2013

IN THE MATTER OF:

Arcelor Mittal India Pvt Ltd

.....Applicant

AM Associates India Pvt Ltd

Arcelor Mittal Nippon Steel India Ltd

.....Respondent

Order delivered on ..30/06/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Advocate, Mr. Nirag Pathak.

For the Respondent : Advocate, Mr. Nachiket Dave.

Advocate, Mr. Mit S. Thakkar.

ORDER

Learned counsels for both sides seek indulgence to adjourn the matter stating that the Sr. Counsels are not available.

On perusal, it is seen that order dated 10.05.2022 specifically directing the Petitioner to file ledger statement as maintained in the books of accounts showing different credit and ledger entries within two weeks, is not complied till date. Let compliance be done within a week as else a last chance appropriate order will be passed.

List on 11.08.2022.

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**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**